

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): (a) The Central Government has enacted the Consumer Protection Act, 1986 (68 of 1986) to provide for better protection of the interest of the consumers. The relevant provisions of his Act are to be implemented by the Central Government as well as State Governments. The Act will be enforced after consulting State Governments and Union Territory Administrations.

(b) The information is being collected and will be laid on the Table of the House.

#### Consumers' Protection Act, 1986

1205. SHRI RAM AWADHESH SINGH:

SHRI TALARI MANOHAR:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the new Consumers' Protection Act, 1986 has been implemented throughout the country as reported in the 'Hindustan Times' of the 1st February, 1987; if so, with what results, indicating the improvements in supply of goods and services;

(b) whether Government propose to inform public through AIR/TV, press and literature as to whom to approach for their complaints; and

(c) whether Government also propose to open a centralised clearing house for consumers' complaints in every town and village in the country?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): (a) The Central Government has enacted the Consumer protection Act, 1986. The statutory institutions conceived in the Act are to be set up by the Central and State Governments. As such, the Act will be enforced in consultation with the State Governments and Union Territory Administrations.

(b) Government is making use of AIR/TV and news-media for creating consumer awareness and giving information regarding redressal of various consumer grievances.

(c) The States and Union Territories have been advised to make institutional arrangements for redressal of consumers' complaints. Central Government has no proposal to open a centralised clearing house for consumers' complaints. However, the Consumer Protection Act, 1986 provides for inexpensive and speedy redressal machinery at the District, State and national level which could be within easy reach of the consumers.

#### Milk production under operation flood Projects

1206. SHRI RAM AWADHESH SINGH:

SHRI TALARI MANOHAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether a frozen semen Bank set up in 1959 in Bihar at a cost of over Rs. 3 crores has been successful in increasing milk production as reported in the 'Hindustan Times' of dated the 1st February, 1987;

(b) if so, the details thereof;

(c) whether increase in milk production has been estimated in OP-Flood Districts/ areas under Op-Flood-I,II,III and if so, the results thereof; and

(d) whether results under O.F. projects are better than non-O.F. areas?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) and (b) Since the Frozen Semen Technology was not even in existence in the country during 1959 the question of setting up of a Frozen Semen Bank in Bihar in that year does not arise. However, a Frozen Semen Bank was set up under Indo-Danish bilateral collaboration Programme (DANIDA) in the year 1978 at Patna in Bihar with an external assistance of D. Kr. 1.73 million. The milk production in the State has shown